

आयकर अपीलीय अधिकरण 'डी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ **ITA No.747/Chny/2017**
(निर्धारण वर्ष / **Assessment Year: 2008-09**)

Smt. Anjana Devi Jain 470, Mint Street, Sowcarpet, Chennai – 600 079.	बनाम/ Vs.	ACIT Non Corporate Circle-4(1), Chennai.
स्थायी लेखा सं./जीआइ आर सं./ PAN/GIR No. AADPA-4407-A		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	None
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri G. Johnson (Addl. CIT) – Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	24-03-2022
घोषणा की तारीख / Date of Pronouncement	:	24-03-2022

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. None appeared for the assessee during hearing of this appeal. However, the Ld. Sr. D.R submitted that the assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and Form-5 had already been issued to the assessee. The copy of Form-5 has been placed on record.

2. In view of foregoing, the assessee's appeal stands dismissed as withdrawn.

Order pronounced on 24th March, 2022.

Sd/-
(MAHAVIR SINGH)
उपाध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 24-03-2022
EDN/-

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A) 4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF